

FORMER RULER OF MALERKOTLA

*111. **Dr. Rama Rao:** Will the Minister of States be pleased to state:

(a) whether it is a fact that the former ruler of Malerkotla withdrew some amount from the State Treasury after the integration;

(b) if so, how much and on what date or dates; and

(c) whether it has been recovered from him?

The Minister of Home Affairs and States (Dr. Katju): (a) Yes.

(b) Rs. 1,117-8-0 on 23rd August 1948.

Rs. 7,000-0-0 on 31st August 1948.

Rs. 19,461-4-3 on 29th September 1948.

Rs. 6,504-8-6 on 30th September 1948.

Rs. 15,926-5-3 on 15th February 1949.

(c) The payment of these amounts was authorised by His Highness the Nawab of Malerkotla at the time when he still had the authority to pass such orders. Besides, an overall settlement was reached with him in connection with the settlement of his private properties which took into account the amounts in question.

INCOME-TAX INVESTIGATION COMMISSION

*112. **Shri Hem Raj:** Will the Minister of Finance be pleased to state:

(a) the total number of cases entrusted to the Income-tax Investigation Commission upto December, 1953;

(b) the number of cases investigated and decided by it during 1953; and

(c) the amount of money recovered by such investigations?

The Minister of Finance (Shri C. D. Deshmukh): (a) The number is 1668.

(b) The number is 168.

(c) The amount of tax actually recovered is Rs. 8.86 crores since the

time the Commission started investigation.

Shri Hem Raj: May I know the average number of cases that were decided yearly by this Commission after its institution?

Shri C. D. Deshmukh: The total number of cases decided is 1,032. That is for five years. So, the average number of cases is the quotient of the division!

Shri T. N. Singh: May I know whether Government have been able to realize the moneys from those adjudged persons according to the instalments that have been fixed as a method of getting the money as much as possible, or, are there arrears in regard to the instalments also?

Shri C. D. Deshmukh: The instalments that became payable by the 31st December, 1953, amounted to Rs. 18.05 crores, and the collection up to that date was Rs. 8.86 crores.

Shri T. N. Singh: What steps have been taken against those who have failed to keep to the instalments?

Shri C. D. Deshmukh: The usual steps are taken. Sometimes processes are issued; sometimes, further instalments have had to be granted.

ORDNANCE DEPOTS

*113. **Shri K. C. Sodhia:** Will the Minister of Defence be pleased to state:

(a) whether the stock verification of all the ordnance depots has been completed;

(b) if not, how much still remains to be done; and

(c) by what time this work is likely to be completed?

The Deputy Minister of Defence (Shri Satish Chandra): (a) Stock verification is an annual process. If the Hon'ble Member refers to the current financial year, the answer is in the negative. If however, the special reorganisation scheme undertaken sometime back in the various ordnance depots is meant, this has

been completed in all the depots except in the C.O.D. Agra, where the completion of the scheme is dependent on the availability of certain special equipment.

(b) Approximately 38 per cent. of items are still to be verified in the annual stock verification process.

(c) The annual stock verification is expected to be completed by the 31st March 1954.

Shri K. C. Sodhia: Were any thefts of stocks reported during the last two years?

Shri Satish Chandra: I cannot say off-hand. There are dozens of depots.

Mr. Speaker: Not for a particular depot, but generally.

Shri Satish Chandra: Thefts have not come to my notice.

Shri K. C. Sodhia: Are the Government aware of one such instance in the Jubbulpore depot?

Shri Satish Chandra: If the hon. Member passes on that information to me I can verify it.

Shri T. N. Singh: May I know if these stock verifications of the various ordnance depots are complete physical and ledger checks, or are they merely percentage checks?

Shri Satish Chandra: The actual stocks are verified against the entries in the account cards. There is complete counting and verification with the ledgers and account cards.

Shri M. S. Gurupadaswamy: May I know whether Government is aware that in Muradnagar depot, various cases of theft have been brought before the concerned authority and no action has been taken?

Shri Satish Chandra: There is no depot in Muradnagar.

IMPORT OF WATCHES

*114. **Shri Dhusiya:** Will the Minister of Finance be pleased to state:

(a) the number of cases of illegal import of watches detected, in the year 1953; and

(b) how many Indians and foreigners were involved in those cases?

The Deputy Minister of Finance (Shri A. C. Guha): (a) and (b). The information is being collected and will be placed on the Table of the House in due course.

I may add that on the 4th December last year, we gave some figures regarding illegal smuggling of watches for 6 months. For the whole year, we have not yet been able to collect the figures.

Shri Dhusiya: From the statistics obtained up to this time, may I know if there were any Government servants or an legislator involved in these cases?

Shri A. C. Guha: If the hon. Member has got anything in his knowledge, I would like him to pass it on to the Government, and then Government will surely examine it. But, as far as I recollect, we have no definite reports as yet.

HINDI SCHOOL, MANIPUR

*115. **Shri Rishang Keishing:** Will the Minister of Education be pleased to refer to the reply to starred question No. 919 asked on the 14th December, 1953 and state:

(a) the area of land allotted for the site of the Hindi School of the Bharatya Adim Jati Sevak Sangh at Manipur;

(b) whether the same has been allotted in the name of the organisation or of Shri Adhikari, the head of the Institution;

(c) whether the said school has a Governing Body or Board;

(d) if the reply to part (c) above be in the affirmative, when it was formed; and

(e) the names of the Members of the Board?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das): (a) to (e). The information is being collected from the State